

COURT-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. No. 892 /2011

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th December, 2016, 10.30 A.M

Name of the Company	Jayanta Guha. -Versus- Adams Elevator Co. Pvt. Ltd. & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Ms Swapna Choubey, Adv
Mr Sidhartha Sharma, Adv } Pet
Ms Namrata Basu, Adv

→
07/12/16

Mr. Sourjya Sadhan Bose.
Mr. Ratul Das. } Resp. ~~1, 6 & 7~~

→
07/12/16

ORDER

The Ld. Lawyer on behalf of the petitioner(s) as well as respondent(s) 1, 6 and 7 are present. All other respondents are absent without any steps. Let the matter proceed ex parte. On perusal of the record it is found that one C.A. application No.384/2011 is pending for the last 5 years. The applicant has never made any endeavour to pursue his application. Hence CA No.384/2011 is dismissed for non-prosecution.

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Reference from pre-page.

Another CA No.48/2012 is found to be pending since the last four years. The applicant has never made any endeavour to get it disposed off even after the inception of NCLT from 1st June 2016. Moreover there were lot of changes in the company in the last four years. Hence apparently CA No.48/2012 becomes infructuous. This may be one of the reasons why the applicant is not pressing for the disposal of the application from last four years when pleadings are complete. Hence the CA No.48/2012 is dismissed for non prosecution.

Fixed on 16.01.2017.



(MANORAMA KUMARI)
MEMBER (J)